

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.208 – Cont.A/7(AHM)2023
ITEM No.209 – IA/125(AHM)2024
in
CP(IB) 164 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Allahabad Bank

.....Applicant

V/s

Sai Infosystem (India) Ltd

.....Respondent

Order delivered on: 23/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Jaimin Dave, Adv. a/w Ms. Hirva Dave, Adv. in IA
125/2024

Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv. in
Cont. A. 7/2023

For the State Tax Officer

Mr. Chintan Dave, Adv.

For the Respondent

: None

ORDER

Cont. A/7(AHM)2023

Ld. Counsel for the State Tax seeks time to examine the documents and file reply in the matter.

List for further consideration on 05.06.2024.

IA/125(AHM)2024

Applicant is directed to collect the notice from registry and serve fresh notice upon respondents.

List for further consideration on 05.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)